an>

Title: Papers laid on the Table of the House by Ministers/Members.

HON. SPEAKER: Now, Papers to be laid. Shri S.S. Ahluwalia.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-

(1) The Banking Regulation (Amendment) Ordinance, 2017 (No. 1 of 2017) promulgated by the President on 4th May, 2017.
(2) The Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Ordinance, 2017 (No. 2 of 2017) promulgated by the President on 1st July, 2017.
(3) The Central Goods and Services Tax (Extension to Jammu and Kashmir) Ordinance, 2017 (No. 3 of 2017) promulgated by the President on 8th July, 2017.
(4) The Integrated Goods and Services Tax (Extension to Jammu and Kashmir) Ordinance, 2017 (No. 4 of 2017) promulgated by the President on 8th July, 2017.

[Placed in Library, See No. LT 7060/16/17]

...(*Interruptions*)

**गृह मंत्रालय में राज्य मंत्री (श्री हंसराज गंगाराम अहीर):** माननीय अध्यक्ष जी, मैं आसूचना संगठन (अधिकार निर्बन्धन) अधिनियम, 1985 की धारा 6 की उपधारा (2) के अंतर्गत अधिसूचना सं.का.आ. 1548 (अ) जो 15 मई, 2017 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा उक्त अधिनियम की अनुसूची में कतिपय संशोधन किए गए हैं, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

[Placed in Library, See No. LT 7061/16/17]

...(व्यवधान)

**12.03 hours**

(At this stage, Shri Kalyan Banerjee, Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 20 of the Protection of Human Rights Act, 1993:-

(i) Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2013-2014.
(ii) Memorandum of Action Taken on the recommendations contained in the Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2013-2014.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7062/16/17]

(3) A copy of the 47th Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union and its implementation for the year 2015-2016.

[Placed in Library, See No. LT 7063/16/17]

...(*Interruptions*)

**मानव संसाधन विकास मंत्रालय में राज्य मंत्री (डॉ. महेन्द्र नाथ पाण्डेय) :** माननीय अध्यक्ष जी, मैं प्रौद्योगिकी संस्थान अधिनियम, 1961 की धारा 27 की उपधारा (1) के अंतर्गत भारतीय प्रौद्योगिकी संस्थान (इंडियन स्कूल आफ माइंस), धनबाद के पहले परिनियम, 2017 जो 23 जून, 2017 के भारत के राजपत्र में अधिसूचना सं.सा.का.नि. 632(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

[Placed in Library, See No. LT 7064/16/17]

â€¦(व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C.R. CHAUDHARY): I beg to lay on the Table a copy of the Warehousing Development and Regulatory Authority (Electronic Negotiable Warehouse Receipts) Regulations, 2017 (Hindi and English versions) published in Notification No. G.S.R.726(E) in Gazette of India dated 29th June, 2017 under Section 52 of the Warehousing (Development and Regulation) Act, 2007.

[Placed in Library, See No. LT 7065/16/17]

...(*Interruptions*)

**कृÂि◌ा और किसान कल्याण मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री एस.एस.अहलुवालिया):** माननीय अध्यक्ष जी, मैं माननीय मंत्री अरुण जेटली की ओर से 28 जून, 2017 की अधिसूचना संख्या 1/2017 प्रतिकर उपकर (दर), में संशोधन करने वाले स्पष्Âटीकरण ज्ञापन के साथ दिनांक 18 जुलाई, 2017 को भारत के राजपत्र में प्रकाशित अधिसूचना संख्या 3/3017 - प्रतिकर उपकर (दर) की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं ताकि माल और सेवाकर (राज्यों को प्रतिकर) अधिनियम, 2017 की धारा 8 की उपधारा (2) के अंतर्गत अधिसूचना में यथाउल्लिखित सिगरेट पर लगने वाले प्रतिकर उपकर की दर में 18 जुलाई, 2017 से वृद्धि की जा सके।

[Placed in Library, See No. LT 7066/16/17]